

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

CP (IB) No. 2/Chd/Hry/2022

IN THE MATTER OF:

Vinod Rice Mill Private Limited

...Petitioner-Financial Creditor

Versus

Umaiza Infracon LLP

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 18.07.2024

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member (Technical)-on the medical grounds, the present matter is re-notified to 12.08.2024.

Sd/-
Court Officer

July 18,2024
Mukta